

SECTION XI
IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

LISTED ON : 14.12.2016
Court No. : 4
Item No. : 35

INTERLOCUTORY APPLICATION NO. 1

(Application for Condonation of Delay in filing the Special Leave Petition)

IN

PETITION FOR SPECIAL LEAVE TO APPEAL(CIVIL) NO. CC... 23576 OF 2016

WITH PRAYER FOR INTERIM RELIEF

WITH

INTERLOCUTORY APPLICATION NO.

(Application for Impleadment)

SHRI KRISHNA SINGH & ANR.

...PETITIONER(s)

VERSUS

UNION OF INDIA & ORS.

...RESPONDENT(s)

REVISED OFFICE REPORT

The Special Leave Petitions above-mentioned have been filed against the Judgment and Order dated 12.04.2016 passed by the High Court of Judicature at Allahabad, in Writ-A No. 13523 of 2014.

It is submitted that there is a delay of 105 days in filing the Special Leave Petition and the counsel has filed an application for condonation of delay to condone the said delay.

It is further submitted that Leave in SLP(C) No. 25447 of 2016 arising out of common order has been granted on 05.09.2016 by this Hon'ble Court. The same is registered as Civil Appeal No. 8833 of 2016. (Main matter is Civil Appeal No. 8830 of 2016). (Copy of order dated 05.09.2016 is enclosed).

It is lastly submitted that Mr. Ramesh K. Mishra, Advocate for the Petitioner has filed an application for permission to implead University Grants Commission (UGC) as Respondent No. 10 and the same is being circulated to the Hon'ble Court.

The matter above-mentioned is listed before the Hon'ble Court with this office report.

Dated this the 13th day of December, 2016.

ASSISTANT REGISTRAR

Copy to:

Mr. Ramesh K. Mishra, Advocate.

ASSISTANT REGISTRAR